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## PART-IV

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

### NOTIFICATION

The 23<sup>rd</sup> February, 2021.

**No.LL(B).16/2006/140.** - The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2021 (Ordinance No. 2 of 2021) is hereby published for general information.

### MEGHALAYA ORDINANCE NO. 2 OF 2021

*Promulgated by the Governor on the 22<sup>nd</sup> February, 2021*

*Published in the Extra-Ordinary Gazette of Meghalaya dated 23<sup>rd</sup> February, 2021*

### THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ORDINANCE, 2021

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### ORDINANCE

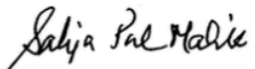
to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006;

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;


Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya hereby promulgates in the Seventy-Second Year of the Republic of India as follows:-

- Short title and Commencement. 1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2021.
- (2) It shall come into force at once.
- Amendment of Section 4 of the Act, 2006. 2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b)(i), the following shall be substituted, namely -
- “(b)(i) to maintain fiscal deficit to an annual limit of 5% of GSDP to provide additional resources to fight the COVID-19 pandemic and maintain the standards of service delivery to the public during the Fiscal Year 2020-21.”

Dated Raj Bhavan, Shillong,  
the 22<sup>nd</sup> February, 2021.

  
**SATYA PAL MALIK,**  
Governor of Meghalaya.

Dated Shillong,  
The 23<sup>rd</sup> February, 2021.

  
**M. M. SANGMA,**  
Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.